MR. DEPUTY CHAIRMAN: You give another notice.

SHRI K.N. BALAGOPAL: Sir, I will give another notice, but this is very important.

MR. DEPUTY CHAIRMAN: Now, you will speak on "Death of children due to pentavalent vaccine in Kerala."

SHRI K.N. BALAGOPAL: Sir, that is there with me, but this is more important, \*...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is for the Chairman to select the subject, not for you. Chairman has selected the other subject. What can I do?

SHRI K.N. BALAGOPAL: Sir, I am speaking on "Death of children due to pentavalent vaccine in Kerala" and I will be giving a notice.

## Death of children due to Pentavalent vaccine in Kerala

SHRI K.N. BALAGOPAL (Kerala): Sir, about 18 children died recently in Kerala after using pentavalent vaccine. The pentavalent vaccine was allowed in Kerala and Tamil Nadu without any clinical trial. I seek protection of this House. On 12.9.2011, I had raised this issue that pentavalent vaccine was being introduced in India without any clinical trials. At that time, you were there on the Chair. You had also said that it was a very serious issue. There were no clinical trials. ...(Interruptions)... In Kerala alone, 18 children have died. ...(Interruptions)... The Government is saying that ... (Interruptions)... four or five children have ... (Time-bell rings)... But it is not a ... (Interruptions)... Now, they are ... (Interruptions)...

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the matter raised by Shri K. N. Balagopal.

SHRI P. KANNAN (Puduchery): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. RAJEEVE (Kerala): Sir, I associate myself with the point made by Shri K. N. Balagopal

MR. DEPUTY CHAIRMAN: Okay. Over, over. ... (Interruptions)... Next is Shri Jagat Prakash Nadda. ...(Interruptions)...

<sup>\*</sup> Expunged as ordered by the Chair.